

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – I**

ITEM No. 204 – IA 662 of 2020  
In  
CP(IB) 453 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Invent Assets Securitisation & Reconstruction Pvt Ltd  
V/s  
Garden Silk Mills Ltd

.....Applicant

.....Respondent

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Mihir Thakore, Senior Advocate a/w.  
: Mr. Aaditya Joshi, Advocate  
For the Respondent : Mr. Ketan Parikh, Advocate a/w.  
: Mr. Gaurav Matur, Chief Manager, BOI

**ORDER**

We have heard the Mr. Mihir Thakore, Senior Advocate, Mr. Aaditya Joshi, Advocate Mr. Ketan Parikh, Advocate a/w. Mr. Gaurav Matur, Chief Manager, BOI. Mr. Gaurav Matur. is appeared in person as per direction dated 18.03.2024 and has given explanation by way of additional affidavit in reply. Today, during the hearing Mr. Gaurav Matur, Chief Manager, BOI, upon question he has stated that till today the amount in question is lying in the shape of fix deposit in the bank.

Heard the learned Counsel for the parties and perused the record.

**Reserved for order.**

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**